

11.03 HRS.

## PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF INDIAN INSTITUTE OF TECHNOLOGY, KANPUR AND INDIAN INSTITUTE OF MANAGEMENT, AHMEDABAD

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : Sir, on behalf of Dr. V. K. R. V. Rao, I beg to lay on the Table—

- (1) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1968-69.
- (2) A copy of the Annual Report of the Indian Institute of Management, Ahmedabad for the year 1968-69. [Placed in Library. See No. LT-2332/69].

REPORT RE. RAILWAY ACCIDENT AT LUCKEESARAI, EASTERN RAILWAY

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table a copy of the Report of the Commissioner of Railway Safety on the accident involving train No. 22 Down North Bihar Express at Luckeesarai Station of Eastern Railway on the 24th October, 1966. [Placed in Library. See No. LT-2333/69].

STATEMENT RE. CYCLONE IN ANDHRA PRADESH IN NOVEMBER, 1969

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a statement (Hindi and English versions) regarding November, 1969 Cyclone in Andhra Pradesh. [Placed in Library. See No. LT-2334/69].

ANNUAL REPORT OF KERALA AGRO-INDUSTRIES CORPORATION LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI D. ERING) : Sir, on behalf of Shri Annasahib Shinde, I beg

to lay on the Table a copy of the Annual Report of the Kerala Agro-Industries Corporation Limited Trivandrum for the year 1968-69, along with the Audited accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-2335/69].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : Sir, on behalf of Shri Vidya Charan Shukla, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (1) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1969, published in Notification No. G. S. R. 2670 in Gazette of India dated the 29th November, 1969.
- (2) The Tenth Amendment to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2671 in Gazette of India dated the 29th November, 1969.
- (3) The Indian Police Service (Probationers' Final Examination) Regulations, 1968, published in Notification No. G.S.R. 2677 in Gazette of India dated the 29th November, 1969. [Placed in Library. See No. LT-2336/69].

MORMUGAO PORT TRUST (PROCEDURE AT BOARD MEETINGS) AMENDMENT RULES, 1969

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table :

- (1) A copy of the Mormugao Port Trust (Procedure at Board Meetings) Amendment Rules, 1969, published in Notification No. G.